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TRANSPORT DEPARTMENT

NOTIFICATION

19th January 2026

No.-04/STA(Vividh)-31/2016-350.— Whereas, in view of the rapid economic development of the country and with a view to encourage movement of transport vehicles on the inter-state routes between States of Odisha and Bihar and to regulate and control their operation, it is highly necessary to enter into a supplementary reciprocal transport agreement.

Basing upon earlier discussion between two States, Government of Odisha published final notification under section 88 (6) of M.V. Act, 1988 in Odisha Gazette No.1440, dated 20.12.1995 and Government of Bihar published final notification in the Bihar Gazette vide No.65 dated 05.06.1995 regarding movement of transport vehicles on interstate routes and to regulate their operation and payment of taxes etc. for the convenience of general public.

In order to resolve issues cropped up during intervening period, it is felt necessary to hold further bilateral discussion between the Government of Odisha and Bihar to regulate movement of transport vehicles on interstate routes and to regulate their operation and payment of taxes etc. for the convenience of general public.

Due to division of Jharkhand State from Bihar in the year 2000 various old routes falling in Jharkhand, new reciprocal transport agreement between Odisha and Bihar shall replace all previous Interstate agreement between both the States e.g. agreement of 1988, 1991 and 1995 without affecting operation of existing Interstate bus services. Those operational bus services shall be included as part of present agreement.

On the above facts and conditions the Government of Bihar, Transport Department published the notice dated 15th May, 2025 inviting objection or suggestion in connection therewith in writing dated-31st May, 2025 from the date of publication of the said notice in the official Website. The conditions mentioned in the notice dated 15th May, 2025 shall be applicable to the present notification.

Now, therefore, in pursuance of sub-section (6) of Section 88 of the Motor Vehicles Act, 1988 (59 of 1988), the Government of Bihar do hereby publish the Supplementary Reciprocal Transport Agreement arrived at between the State of Odisha and Bihar, the terms and conditions of which have been set out in the Schedule below, namely :-

SCHEDULE

(The terms and conditions of the reciprocal transport agreement)

The reciprocal transport agreement shall remain valid till such time a new agreement between the two States is arrived at or the existing agreement is revoked after issue of six months notice by either States. Such revocation will not, however, affect the plying of vehicles covered by a permit already issued and or countersigned under this agreement.

1. The consolidated list of routes lying between Odisha & Bihar passing through Jharkhand has been annexed at Annexure-A.
2. Intensification of existing routes between Odisha and Bihar passing through Jharkhand has been annexed at Annexure-B.
3. On the basis of proposal of Odisha & Bihar, new interstate routes are to be opened for operation of stage carriages, details of which are mentioned at Annexure-C.
4. Once stage carriage permits are issued to any person from one STA, any application for stage carriage permit for the same route to the same person shall not be entertained by the Reciprocating State, unless the holder of permit surrendered the stage carriage permit held by him to that permit granting authority, with declaration that such person want to shift his transport business or made change of residence within jurisdiction of the Reciprocating State. Afterwards, STA from which he obtained stage carriage permit earlier will not issue any permit to respective applicant.
5. Transfer of stage carriage permit will be considered on case to case basis as per policy decision or rule prevailing in respective State.
6. List of permanent stage carriage permits granted/countersigned by STA, Bihar and STA, Odisha will be exchanged between two STAs electronically on bi-monthly basis to regulate plying of buses on Interstate routes to prevent unauthorized plying of stage carriages by evading tax.
7. State Transport Authority will Issue stage carriage permanent permit to bus owners of home State on any finally notified interstate route to stage carriages registered in the home State only as per prevailing rule or policy decision of respective State.
8. The case of hiring/lease of stage carriages will be considered on case to case basis as per policy decision or rule prevailing in respective State.
9. Replacement of vehicle will be considered only where the vehicle proposed to be replaced is of higher model.
10. Temporary permits shall not be issued to stage carriages on any non-agreed Interstate routes without publication of final notification under section 88 (6) of M.V. Act, 1988.

11. New permanent stage carriage permits and replacement of vehicle will be granted to vehicle as per bus body code AIS052 and AIS119 as amended from time to time and decision taken by respective State.
12. Keeping in view of convenience and comfort of long distance travelling public, stage carriages not exceeding ten years from the month/year of manufacture shall be allowed to operate in any interstate route lying between Odisha and Bihar. Stage carriages plying on interstate routes between Odisha and Bihar, on completion of ten years from the month/year of manufacture shall be replaced by higher model vehicle.
13. All vacant interstate routes will be published in the newspaper or departmental website of respective STA for wide publication for grant of permanent stage carriage permits to deserving vehicle owners.

14. PERMITS FOR STAGE CARRIAGES:-

- I. The distance and nature of services are also mentioned in the said statement against each route, which shall be followed by both the States.
- II. Unless a permanent permit granted by the home state is countersigned by the reciprocating State, no further permit on the self same route shall be granted to the permit holder. The permit holder while making application for subsequent grant/renewal of permit shall submit copy of previous countersignature duly authenticated.
- III. Permanent stage carriage permits granted to the nominee of home state shall be countersigned by the reciprocating State.
- IV. According to the provision of the said Act, the basis of permit shall be one permit per one vehicle and vehicle number shall be mentioned in each permit.
- V. No standees shall be allowed on any Inter-State stage carriages.
- VI. On all Inter-State routes, the stage carriages of the Home State shall have precedence on timings over the buses of the reciprocating State.
- VII. Nature of services of all routes shall be express/deluxe/deluxe AC/deluxe AC sleeper/fully built AC sleeper etc depending upon type of bus.
- VIII. The stage carriages plying on Inter-State routes between Odisha and Bihar shall carry destination board in Hindi and Odia.
- IX. If a stage carriage makes two trips daily, the stage carriage shall start from the Home State and shall make night halt in the home State.
- X. The distance mentioned against each route along with alignment thereof is considered as shortest and direct route. If any discrepancy is noticed in future regarding distance of the route, the route shall be surveyed by the respective State Transport Authorities and corrected through correspondences, which shall not be treated as modification of agreement.

15. PERMITS FOR GOODS CARRIAGES:

- a. (i) ***Permanent Permits.***—Permanent permits for Goods Carriage shall be issued by the respective State Transport Authority to be valid for all motor able roads of home State and reciprocating State except on prohibited roads subject to countersignature by

the respective State Transport Authority. There shall be no ceiling on grant of permanent permits for goods carriage.

(ii) The goods carriage shall not pick up or set down goods between two points lying in the same State other than the home State.

b. **Temporary Permits.**—Temporary permits may be issued by the home State in respect of goods carriages which shall remain operative in other State without countersignature.

16. PERMIT FOR CONTRACT CARRIAGE (MOTOR CAB)

1. (a) **Permanent Permits.**—To facilitate movement of tourist between two States substantive Motor Cab permit may be granted by each State mentioning therein route/area of both the States or for operation on all motor able roads of reciprocating State which shall be valid only after it is countersigned. There shall be no ceiling on grant of permanent contract carriage permits to motor cabs,

(b) **Temporary Permits.**—Temporary permit of this category may be issued as per need by the Transport Authority of one State which shall be valid without countersignature in the reciprocating State subject to condition that, the vehicle shall be hired by a single party.

2. PERMIT FOR CONTRACT CARRIAGES (OMNI BUS)

(a) **Permanent Permits.**—Permanent permits issued for contract carriage under section 74 of the said Act. may be granted by one State mentioning area of operation of both the States which shall remain operative in reciprocating State only after it is countersigned. There shall be no ceiling on grant of permanent permits for contract carriages.

(b) **Temporary Permits.**—Temporary permits to contract carriage (Omni buses) shall be issued as per need by transport authority of one State, which shall be valid without countersignature in the reciprocating State.

(c) Special permits issued under sub-section (8) of section 88 of the said Act. may be granted as per need by either of the State for a period not exceeding 30 (thirty) days.

17. PRIVATE SERVICE VEHICLE

(a) **Permanent Permits.**—Permanent permits issued by State Transport Authority under section 76 of the said Act in respect of private service vehicle mentioning area of operation of both the States shall remain operative in other State only after it is countersigned. There shall be no ceiling on grant of permanent permit for private service vehicle.

(b) **Temporary Permit.**—Temporary permit shall be granted under section 87 of the said Act to private Service vehicles as per need for a period not exceeding thirty days which shall be operative in the reciprocating State without countersignature.

18. FARE.—The fare for stage carriages chargeable for the kilometerage in the territory of each State shall be calculated at the rate prescribed by the respective State Government. The tickets issued in one State shall remain valid in other State.

19. **TAXATION.**—

- (1) (a) Taxes by various kinds of vehicles covered by this reciprocal agreement shall be payable as per the provisions contained in the Motor Vehicles Taxation Act and Rules of the respective State.
- (b) Motor vehicles exclusively owned by Government of Odisha and Bihar used for Government purposes, shall be exempted from payment of all the taxes leviable in both the States.
- (c) All transport vehicle not covered by any agreement while operating in the other State, shall be liable to pay all the taxes leviable in the other State.
- (d) Exemption of Tax during off road period relating to stage carriages operating on interstate routes will be considered by respective State as per their prevailing rule.
- (2) **MODE OF PAYMENT OF TAX.**—Both the States shall ensure recovery of tax dues for reciprocating State. It shall be the duty of the permit holder of all class of vehicle except stage carriages to ensure payment of tax due for the other State before entering into the jurisdiction of that State. Stage carriage permit holders shall pay tax online before respective State Transport Authority.
- (3) **RECOVERY OF ARREAR TAX.**—Both the States will render necessary co-operation to collect arrear tax and penalty that would be due from the vehicles of the reciprocating State.

20. **GENERAL**

- (a) Each State shall accord recognition to Tax Token, Registration Certificates, Fitness Certificate, Driving License, Conductors License, Badges issued by the authority of reciprocating State.
- (b) The gross vehicle weight of a transport vehicle shall not exceed as per the limit fixed by the Ministry of Road Transport & Highways which shall be followed by both the States.

By Order of the Governor,
Raj Kumar,
Secretary to Government.

**CONSOLIDATED LIST OF ROUTES LYING BETWEEN ODISHA & BIHAR
PASSING THROUGH JHARKHAND**

Sl No.	Name of the Route	Distance in Kms				No. of Permits to be issued by		No. of Trips		Total Kms Covered		Nature of Service
		Odisha	Jharkhand	Bihar	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Bhubaneswar to Patna, Via- Jamsola, Ranchi, Tata	305	400	165	870	0	1	0	1	516	404	Express
2	Rairangpur to Biharsarif, Via-Tiring, Tata, Ranchi	55	450	70	575	0	1	0	1	214	131	Express
3	Baripada to Biharsarif, Via-Jamsola, Tata, Ranchi	40	450	70	560	1	1	1	1	70	40	Express
4	Raurkela to Bhagalpur, Via-Biramitrapur, Ranchi, Khunti, Dumka	40	500	100	640	1	1	1	1	294	40	Express
5	Rairangpur to Darbhanga, Via-Trining, Tata, Ranchi, Ramgarh	55	450	300	805	1	1	1	1	200	36	Express
6	Rourkela to Dehri, Via-Biramitrapur, Khunti, Ranchi, Daltanganj	40	470	70	580	2	2	2	2	74	40	Express
7	Keonjhar to Gaya, Via-Nalda, Chaibasa, Khunti, Ranchi, Hazaribag	90	350	150	590	1	1	1	1	34	90	Express
8	Sundergarh to Gaya, Via-Subdega, Lulkidihi, Sankarabahal, Simdega, Khunti, Ranchi, Hazaribag	85	300	90	475	1	1	1	1	34	73	Express

Sl No.	Name of the Route	Distance in Kms				No. of Permits to be issued by		No. of Trips		Total Kms Covered		Nature of Service
		Odisha	Jharkhand	Bihar	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
9	Puri to Gaya, Via-Hazaribag	365	400	100	865	0	1	0	1	40	347	Express
10	Balasore to Patna, Via-Jamsola, Tata, Ranchi	100	400	165	665	0	1	0	1	193	100	Express
11	Rairangpur to Patna, Via-Tiring, Tata, Ranchi, Hazaribag	55	425	165	645	0	1	0	1	136	196	Express
12	Rajgangpur to Rajgir, Via- Birmitrapur, Gumla, Lohardega, Kuru, Dovi, Gaya	100	250	140	490	4	4	4	4	94	78	Express
13	Rourkela to Gaya, Via-Biramitrapur, Lohardega, Kuru, Chapra, Dovi, Matihani	40	250	90	380	3	3	3	3	398	40	Express
14	Rourkela to Sasaram, Via-Biramitrapur, Kuru, Daltanganj	40	400	106	546	4	4	4	4	151	40	Express
15	Rourkela to Patna, Via-Biramitrapur, Khunti, Ranchi	40	400	150	590	2	2	2	2	100	40	Express

Raj Kumar,
Secretary to Government.

**INTENSIFICATION OF EXISTING ROUTES BETWEEN ODISHA AND BIHAR
PASSING THROUGH JHARKHAND**

Sl No.	Name of the Route	Distance in Kms				No. of Permits to be issued by		No. of Trips		Total Kms Covered		Nature of Service
		Odisha	Jharkhand	Bihar	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Balasore to Patna, Via-Baripada, Jamsola, Bahargoda, Ranchi, Tata, Hazaribag, Sherghati, Aurangabad, Daudnagar	100	410	231	741	10	10	10	10	2310	1000	Express
2	Baripada to Biharsarif, Via-Rairangpur, Tiring, Jamsola, Haldipokhar, Tata, Ranchi, Ramgarh, Hazaribag, Barhi, Kodarma, Nawada	40	450	82	572	10	10	10	10	820	400	Express
3	Bhubaneswar to Patna, Via-Keonjhar, Champua, Jamsola, Ranchi, Tata, Hazaribag, Serghati, Aurangabad, Daudnagar	404	200	232	836	10	10	10	10	2320	4040	Express
4	Keonjhar to Gaya, Via-Champua, Nalda, Chaibasa, Tata, Ranchi, Khunti, Ramgarh, Hazaribag, Barhi, Dobhi	90	453	60	603	10	10	10	10	600	900	Express
5	Puri to Gaya, Via-Bhubaneswar, Cuttack, Balasore, Baripada, Jamsola, Bahargoda, Tata, Ranchi, Ramgarh, Hazaribag, Dobhi, Bodhgaya	347	421	65	833	10	10	10	10	650	3470	Express

Sl No.	Name of the Route	Distance in Kms				No. of Permits to be issued by		No. of Trips		Total Kms Covered		Nature of Service
		Odisha	Jharkhand	Bihar	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
6	Rairangpur to Darbhanga, Via-Tiring, Tata, Chandil, Ranchi, Ramgarh, Barhi, Kodarma, Nawada, Bakhtiyarpur, Barauni, Samastipur	36	294	281	611	10	10	10	10	2810	360	Express
7	Rairangpur to Patna, Via-Tiring, Baripada, Jamsola, Bahargoda, Tata, Ranchi, Ramgarh, Hazaribag, Dobhi, Gaya	196	421	163	780	10	10	10	10	1630	1960	Express
8	Rairangpur to Biharsarif, Via-Tiring, Baripada, Jamsola, Bahargoda, Ranchi, Tata, Ramgarh, Hazaribag, Barhi, Kodarma, Nawada	131	266	82	479	10	10	10	10	820	1310	Express
9	Rajgangpur to Rajgir, Via-Raurkela, Biramitrapur, Simdega, Gumla, Lohardega, Kuru, Chatra, Dobhi, Gaya	78	239	105	422	10	10	10	10	1050	780	Express
10	Rourkela to Bhagalpur, Via-Biramitrapur, Simdega, Gumla, Ranchi, Khunti, Bokaro, Dhanbad, Jamtara, Dumka	40	374	67	481	10	10	10	10	670	400	Express

Sl No.	Name of the Route	Distance in Kms				No. of Permits to be issued by		No. of Trips		Total Kms Covered		Nature of Service
		Odisha	Jharkhand	Bihar	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
11	Rourkela to Dehri, Via-Biramitrapur, Simdega, Khunti, Ranchi, Kuru, Daltanganj, Aurangabad	40	320	55	415	10	10	10	10	550	400	Express
12	Raurkela to Gaya, Via- Biramitrapur, Simdega, Gumla, Lohardega, Kuru, Balumath, Chatra, Hunterganj, Dobhi	40	271	42	353	10	10	10	10	420	400	Express
13	Raurkela to Sasaram, Via-Biramitrapur, Simdega, Gumla, Kuru, Daltanganj, Aurangabad, Dehri	40	260	75	375	10	10	10	10	750	400	Express
14	Raurkela to Patna, Via-Biramitrapur, Simdega, Gumla, Lohardega, Khunti, Ranchi, Chatra, Gaya, Jehanabad	40	375	143	558	10	10	10	10	1430	400	Express
15	Sundergarh to Gaya, Via-Subdega, Lulkidihi, Sankarabahal, Simdega, Chaibasa, Khunti, Tata, Ranchi, Ramgarh, Hazaribag, Barhi, Dobhi	73	578	60	711	10	10	10	10	600	730	Express

Raj Kumar,
Secretary to Government.

ANNEXURE-C

**OPENING OF NEW ROUTES BETWEEN ODISHA AND BIHAR
PASSING THROUGH JHARKHAND**

Sl No.	Name of the Routes	Kilometers covered				Number of Permits		Number of Trips		Kilometers covered		Nature of Service
		Odisha	Bihar	Jharkhand	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Baripada to Gaya, Via-Jamsola, Tata, Ranchi, Hazaribagh, Dobhi, Bodhgaya	113	68	200	381	10	10	10	10	680	1130	Express
2	Berhampur to Aurangabad, Via-Cuttack, Dhenkanal, Angul, Telcher, Rairakhole, Sambalpur, Saraikela, Chaibasa, Jamshedpur, Ranchi, Ramgarh, Hazaribagh	303	87	420	810	10	10	10	10	870	3030	Express
3	Berhampur to Sultanganj, Via-Bhubaneswar, Cuttack, Bhadrak, Balasore, baripada, Jamsola, Jamshedpur, Bokaro, Dhanbad, Deoghar	464	100	94	658	10	10	10	10	1000	4640	Express
4	Bhubaneswar to Gaya, Via-Cuttack, Balasore, Baripada, Jamsola, Tata, Hazaribagh, Dobhi, Bodhgaya	272	54	98	424	10	10	10	10	540	2720	Express
5	Bhubaneswar to Biharsharif, Via-Cuttack, J.K. Road, Keonjhar, Champua, Chaibasa, Sareikela, Jamshedpur, Hazaribagh, Jhumaritalaiya, Nawada	115	88	330	533	10	10	10	10	880	1150	Express

Sl No.	Name of the Routes	Kilometers covered				Number of Permits		Number of Trips		Kilometers covered		Nature of Service
		Odisha	Bihar	Jharkhand	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
6	Bonaigarh to Raniganj, Via-Rourkela, Biramitrapur, Simdega, Gumla, Lohardega, Chatra, Sherghati, Gaya	160	105	280	545	10	10	10	10	1050	1600	Express
7	Jharsuguda to Hajipur, Via-Sundergarh, Rourkela, Simdega, Gumla, Lohardega, Chandwa, Balumath, Chator, Hunterganj, Dobhi, Bodhgaya, Gaya, Patna	175	170	240	585	10	10	10	10	1700	1750	Express
8	Jharsuguda to Patna, Via-Rourkela, Biramitrapur, Kuru, Aurangabad	169	208	349	726	10	10	10	10	2080	1690	Express
9	Jharsuguda to Siwan, Via-Biramitrapur, Ranchi, Nawada, Patna	169	333	220	722	10	10	10	10	3330	1690	Express
10	Jharsuguda to Gaya, Via-Sundergarh, Rajgangpur, Rourkela, Biramitrapur, Simdega, Kalebira, Lohardega, Chatra, Dobhi	169	55	226	450	10	10	10	10	550	1690	Express
11	Jharsuguda to Purnia, Via.-Sundergarh, Ranchi, Deoghar, Bhagalpur	35	195	210	440	10	10	10	10	1950	350	Express

Sl No.	Name of the Routes	Kilometers covered				Number of Permits		Number of Trips		Kilometers covered		Nature of Service
		Odisha	Bihar	Jharkhand	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
12	Puri to Patna, Via-Jamshedpur, Ranchi, Ramgarh, Hazaribagh, Barhi, Jhumaritalaiya, Biharsharif	349	162	384	895	10	10	10	10	1620	3490	Express
13	Puri to Bhagalpur, Via-Bhubaneswar, Cuttack, Bhadrak, Balasore, Baripada, Jamsola, Bahargora, jasidih, Deoghar, Sultanganj	362	134	338	834	10	10	10	10	1340	3620	Express
14	Rourkela to Buxar, Via-Biramitrapur, Simdega, Gumla, Lohardega, Latehar, Daltanganj, Aurangabad, Dehri, Bikramganj, Malyabag	40	148	119	307	10	10	10	10	1480	400	Express
15	Raurkela to Muzaffarpur, Via-Biramitrapur, Simdega, Khunti, Ranchi, Ramgarh, Hazaribagh, Koderma, Nawada, Patna	40	240	287	567	10	10	10	10	2400	400	Express
16	Raurkela to Ara, Via-Biramitrapur, Simdega, Gumla, Lohardega, Latehar, Daltanganj, Aurangabad, Dehri, Bikramganj	40	177	150	367	10	10	10	10	1770	400	Express

Sl No.	Name of the Routes	Kilometers covered				Number of Permits		Number of Trips		Kilometers covered		Nature of Service
		Odisha	Bihar	Jharkhand	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
1	2	3	4	5	6	7	8	9	10	11	12	13
17	Raurkela to Siwan, Via- Biramitrapur, Simdega, Gumla, Lohardega, Latehar, Daltanganj, Aurangabad, Jahanabad, Patna, Hajipur	40	333	317	690	10	10	10	10	3330	400	Express
18	Rourkela to Raniganj, Via-Biramitrapur, Gumla, Lohardega, Chandwa, Hunterganj	39	8	181	228	10	10	10	10	80	390	Express
19	Sambalpur to Gaya, Via-Jharsuguda, Sundergarh, Subdega, Simdega, Gumla, Lohardega, Chatra	118	50	147	315	10	10	10	10	500	1180	Express
20	Sambalpur to Darbhanga, Via-Keonjhar, Champua, Chaibasa, Sareikela, Tata, Ramgarh, Hazaribagh, Jhumritalaiya, Nawada, Samastipur	35	292	160	487	10	10	10	10	2920	350	Express
21	Sambalpur to Hajipur, Via-Lanjhibarna, Simdega, Gumla, Lohardega, Chatra, Gaya, Jahanabad	140	166	150	456	10	10	10	10	1660	1400	Express
22	Sundergarh to Nawada, Via-Bargaon, Raurkela, Kuarmunda, Biramitrapur, Simdega, Gumla, Sisai, Ranchi, Ramgarh, Hazaribagh, Gaya, Wazirganj, Hisua	137	127	100	364	10	10	10	10	1270	1370	Express

Sl No.	Name of the Routes	Kilometers covered				Number of Permits		Number of Trips		Kilometers covered		Nature of Service
		Odisha	Bihar	Jharkhand	Total	Odisha	Bihar	Odisha	Bihar	Odisha in Bihar	Bihar in Odisha	
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>	<i>8</i>	<i>9</i>	<i>10</i>	<i>11</i>	<i>12</i>	<i>13</i>
23	Sundergarh to Ara, Via-Rourkela, Biramitrapur, Simdega, Gumla, Bishnupur, Simari Khurd, Aurangabad, Obra, Narayanpur, Ekawana	175	137	130	442	10	10	10	10	1370	1750	Express
24	Taparia to Chhapra, Via-MCL, Sundergarh, Hemagiri, Raurkela, Biramitrapur, Simdega, Hazaribagh, Khunti, Ranchi, Bakhtiyarpur, Patna	135	230	290	655	10	10	10	10	2300	1350	Express

Raj Kumar,
Secretary to Government.

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